

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.2

CP (IB) No. 173/Chd/Pb/2024

IN THE MATTER OF:
Central Bank Of India

...

Petitioner

Versus

Manju Mittal

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 03.07.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Yogesh Goyal, Advocate

ORDER

Heard the submissions made by the counsel for the Creditor. On the basic examination of the paper book, it is found that the proposed RP's Authorization for Assignment as well as IBBI Registration Certificate are yet to be furnished in this matter. Further, the copy of the Rule 7 notice in terms of IB(Application to Adjudicating Authority for Resolution of Personal Guarantors to Corporate Debtors) Rules, 2019 may also be verified by the petitioners' counsel.

At the request of the counsel for the Creditors, week days' time is granted in the matter. Post this matter after a week days. Let the matter be posted to 29.07.2024.

Sd/-

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)

Priyanka
03.07.2024